

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/GT/2013

Subject: Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014-Truing up of tariff determined by order dated 23.5.2012 in Petition No. 332/2009.

Date of Hearing: 5.3.2013

Coram: Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: TPDDL and 4 others

Parties Present: Shri Ajay Dua, NTPC
Shri S. Saran, NTPC
Shri Sameer Aggarwal, NTPC
Shri S.K.Jain, NTPC
Shri Rohit Chhabra, NTPC
Shri Vivek Kumar, NTPC
Shri R.B.Sharma, Advocate, BRPL
Shri Manish Gupta, BYPL

RECORD OF PROCEEDINGS

The petition has been filed by the petitioner, NTPC for truing-up of tariff of Badarpur Thermal Power Station (705 MW) ('the generating station') based on the final tariff order dated 23.5.2012 in Petition No. 332/2009 determined for the period from 2009-14 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. During the hearing, the learned counsel for the respondents, TPDDL, BRPL and the representative of the respondent BYPL prayed for some more time to file replies in the matter. The representative of the petitioner did not object to the same. The Commission accepted the prayer of the respondents and adjourned the hearing of the matter.

3. Meanwhile, the petitioner is directed to furnish on affidavit, with copy to the respondents, the year-wise/item wise actual additional capital expenditure incurred during the years 2009-10, 2010-11, 2011-12 duly certified by auditors on or before 22.3.2013.

4. The respondents are directed to file their replies, on or before 4.4.2013, with copy to the petitioner, who may file its rejoinder by 11.4.2013. The parties are directed to complete the pleadings in the matter prior to the next date of hearing.

5. Matter shall be listed for hearing on 16.4.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)